

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 303
IB-16/ND/2023
New IA- 2668/2024

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd.

...

Appellant/Petitioner

Versus

Sh. Parth Baweja

...

Respondent

Under Section: 95 of IBC, 2016

Order delivered on 03.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the RP

: Adv. Ashutosh Kumar, Adv. Neeraj Bhatia

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2668/2024: The present IA has been preferred under Section 99 of the IBC, 2016. Let the notice be issued to the Respondent/Personal Guarantor returnable on 02.07.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice upon respondent through all modes including E-mail and file affidavit/proof of service within one week.

List on 02.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)